

उप-प्रबाण नयी तथा विना नयी (की कोराकी बेलाई) : (क) जी, नहीं।

(ख) प्रश्न ही नहीं उठता।

Curtailment of Wasteful Expenditure

1135. Shri F. K. Deo:
Shri K. P. Singh Deo:
Shri Dhirendranath:
Shrimati Tarkeshwari Sinha:
Shri Sidheshwar Prasad:
Shri Ram Singh Ayarwal:
Shri Hukam Chand
Kachwal:
Shri S. C. Jha:

Will the Minister of Finance be pleased to state:

(a) whether any steps have been taken lately on curtailing wasteful expenditure;

(b) if so, the details thereof; and

(c) how much saving is anticipated by such measures?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). The question of economy in Government expenditure has been receiving the continuous attention of Government and a number of economy measures have been taken from time to time including those in respect of items like Travelling Allowance, Contingencies, staff cars, works expenditure, etc.

In 1966, a Committee of senior Secretaries considered the question of economies in the budget provision for 1966-67 and a saving of Rs. 91 crores was secured. Govt. are again considering possibilities of curtailing expenditure especially that which is of a non-productive nature. In this process abandonment of redundant or overlapping activities and improvements and rationalisation of procedures will also be examined.

(c) As the latest economy exercise is not yet completed, it is not possible

at this stage to indicate the likely savings.

Income-Tax Commission Circle for Orissa

1136. Shri F. K. Deo:
Shri K. P. Singh Deo:
Shri Dhirendranath:
Shri Chintamanj Panigrahi:

Will the Minister of Finance be pleased to state:

(a) whether any representation has been made to open a separate Income-tax Commission circle in Orissa;

(b) if so, the action taken thereon; and

(c) the Income-tax receipts and the number of cases in Orissa as compared to those in Assam, Rajasthan and Kerala?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) The proposal was examined in 1964 and it was decided that the considerations of revenue and workload did not then justify the creation of a separate Charge of Commissioner of Income-tax for Orissa. The matter came in for review last year. It was considered that in view of the need for economy in all administrative expenditure, further consideration of the proposal had to await a more opportune time, particularly as other centres having substantially larger revenue potential need prior attention.

(c) The required information for the year 1966-67 is as follows—

| Provisional net collections from income-tax & Corporation Tax (Rs. Lakhs) | Number of cases for disposal |
|------------------------------------------------------------------------------|------------------------------|
| Orissa 5.26 | 60,466 |
| Assam 4.94 | 1,18,683 |
| Rajasthan 5.31 | 1,79,357 |
| Kerala 10.05 | 79,494 |